

**Telecom Disputes Dettlement and Apellate Tribunal
(Government of India)**


No. 1/Judl./Misc./TDSAT/2012

Dated: 01 June, 2020

NOTICE

Pursuant to Order No. 40-3/2020-DM-I(A) dated 17th May 2020, issued by Ministry of Home Affairs, Government of India, regarding continuance of lockdown upto 31.5.2020 and in continuation of this Tribunal's Notice of even No. dated 18.5.2020, it had been decided with the approval of Hon'ble Chairperson that the directions contained in the Notice of even No. dated 1.4.2020 shall continue to remain valid till 31.5.2020. It had further been decided with the approval of Hon'ble Chairperson that in addition to fresh urgent matters and other fresh matters, along with urgent pending matters, shall also be taken up for listing during the period upto 31st May, 2020.

2. Vide Order No. 40-3/2020-DM-I(A) dated 30th May, 2020, issued by Ministry of Home Affairs, Govt. of India, lockdown ordered earlier has been limited to containment zones and night curfew has been retained only during 9.00 PM to 5.00 AM. Guidelines provide for phased re-opening of various activities but do not restrict working of offices etc. Unlock-I has thus commenced from 1.6.2020. However, the hearing of listed matters shall continue through Video Conferencing, until further orders.


(Sujit Gangopadhyay)
Administrative Officer
For Desk Officer

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